

SCHEDULE B.

Fees.

For filling an application under Section X or Section XI for opening a separate account for a share of an entire estate.

If the annual jumma of the share do not exceed 250 Rupees,25 0 0

If the annual jumma of the share exceed 250 Rupees and do not exceed 1000 Rupees, at the rate of ten per cent upon the jumma.

If the annual jumma of the share exceed 1,000 Rupees, at the rate of ten per cent upon 1,000 Rupees, and two per cent upon all above that amount.

For filing an application for a deposit of money or Government Securities under Section XV, half percent. on the amount deposited.

For any interest on Government Securities so deposited, drawn by the Collector, half per cent. of the amount drawn.

For filling an application for withdrawal of a deposit under Section XVI, half per cent. of the amount withdrawn.

For filing an application under Section XL, XLIII, or XLIV for the registration of an under-tenure or farm.

If the annual rent of the under-tenure do not exceed 500 Rupees, 25 0 0

If the annual rent of the under-tenure exceed 500 Rupees and do not exceed 1,000 Rupees, at the rate of five per cent. upon the rent.

If the annual rent of the under-tenure exceed 1,000 Rupees, at the above rate up to 1,000 Rupees, and at one per cent. upon all above that amount.
